

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. **16/AM14**
HELD ON 17.07.2013
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. **16/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Chapter 39 and 40 of ITC (HS) Code**’ held on **17.07.2013** under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. **15/AM14 held on 10.07.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-74	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00058/AM13/DES-VII	Status: Approved
NC No.: 16/AM14 Dated: 17.07.2013	Adv. Lic. No. 0310692366 dated 26.04.2012	RLA F. No. 03/95/040/00023/AM13	

Request: **Fixation of adhoc norms for the export product “Polypropylene Woven Fabrics / Leno Bags PP Granules 450 MT, Relevant U/V Stabiliser Masterbatch 9 MT, Conductive Black 6.55 MT”**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/60/2012-PC.II dated 04.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Woven Fabric	1 kg	1. Polypropylene Granules	1.0206 kg
		2. U/V Stabiliser Masterbatch	0.0162 kg
		3. Conductive Black Yarn	0.0145 kg

Case No. A-75	SHANKAR PACKAGINGS LTD.	HQ F. No. 01/84/050/00059/AM13/DES-VII	Status: Approved
NC No.: 16/AM14 Dated: 17.07.2013	Adv. Lic. No. 0310692364 dated 26.04.2012	RLA F. No. 03/95/040/00022/AM13	

Request: **Fixation of adhoc norms for the export product “P.P.Woven Fabrics Laminated /Coated PP Granules 464 MT, PP Granules Coating 336 MT, Relevant U /V Stabiliser Masterbatch 9 MT, Conductive Black 7.5 MT”**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/60/2012-PC.II dated 04.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Coated / Laminated PP Woven Fabric	1 kg	1. Polypropylene Granules	0.6137 kg
		2. PP Granules (Coating Grade)	0.4320 kg
		3. U/V Stabiliser Masterbatch	0.0110 kg
		3. Conductive Black Yarn	0.0095 kg

Case No. A-76	AMARTARA PVT. LTD.	Status:
NC No.: 16/AM14 Dated: 17.07.2013	HQ F. No. 01/87/162/00015/AM14/DES-VII	Deferred

Request: Issuance of Public Notice for completing the procedural requirement for amending the description of Import Item No. 2(b) of SION H – 427 (Plastics)

Decision: A copy of Representation has been forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.

Deferred for two weeks.

Case No. A-77	RISHI PACKERS LTD.	HQ F. No. 01/87/162/00269/AM13/DES-VII	Status:
			Approved

Request: Fixation of adhoc norms for the export product “Shade Net (HDPE Knitted Nets)”.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/12/2007-PC.II dated 07.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Shade Net (HDPE Knitted Net)	1 kg	1. HDPE Granules	1.05 kg
		2. UV Master Batch	0.0499 kg
		3. Relevant Colour Master Batch	0.0200 kg
		4. HDPE Granules (For packing)	As per packing policy

2. Further D/o C&PC intimated that there was some typographical error occurred in their earlier comments furnished vide OM No. 46011/12/2007-PC.II dated 30.04.2013. The quantity of Import Item No. 2 – UV Master Batch was wrongly mentioned as 0.499 kg. They have recommended for amendment in the quantity of Import Item No. 2 – UV Master Batch to read as “0.0499 kg” instead of ‘0.499 kg’.

3. In view of above, the Committee decided to amend the quantity of Import Item No. 2 – UV Master Batch of Advance Licence No. 0310723099 dated 06.02.2013 (M/s Rishi Techtex Ltd., Mumbai; Hqrs. F. No. 01/87/050/00451/AM13; RLA F.No. 03/95/040/00737/AM13/). Accordingly, the Committee decided to revise the norms earlier approved by NC in its Meeting No. 6/AM14 held on 08.05.2013 (Case No. 27/50/87-ALC1/2012) to read as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Shade Net (HDPE Knitted Net)	1 kg	1. HDPE Granules	1.05 kg
		2. UV Master Batch	0.0499 kg
		3. Relevant Colour Master Batch	0.0200 kg

		4. HDPE Granules (For packing)	As per packing policy
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ONLINE CASES

1	Case No.:4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:31.07.2013
	Decision: A D/L was issued by DIPP to firm on 10.05.2013. This was followed by Reminders from DGFT on 28.05.2013 and 02.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			
2	Case No.:1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:14.08.2013
	Decision: A D/L No. 46011/45/2010-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.: 3/21/87-ALC1/2012	Party Name:ITS COATINGS, PVT LTD	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Approved
HQ File :01/87/050/00145/AM13/	RLA File :03/94/040/00239/AM13/	Lic.No/Date:0310699813 26.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39111010	62/0- THERMOPLASTIC PAINTS	200.000	M.T	9782298.00	174840.00 US Dollars
				Total	9,782,298.00	174,840.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38061010	MODIFIED GLYCERYL ESTER	14280.000	K.G	1,629,890.64	29,131.20 US Dollars	0.00	Value & Qty
2	39111010	C5 HYDRO CARBON RESIN	23868.000	K.G	2,704,214.57	48,332.70 US Dollars	0.00	Value & Qty
3	32061190	TITANIUM DI OXIDE RUTILE	3570.000	K.G	927,371.25	16,575.00 US Dollars	0.00	Value & Qty
4	34049090	POLY ETHYLENE WAX	1020.000	K.G	85,603.50	1,530.00 US Dollars	0.00	Value & Qty
5	39013000	ETHYL VINYL ACETATE - VA 28%	1020.000	K.G	119,844.90	2,142.00 US Dollars	0.00	Value & Qty
6	70181090	PROCESS OIL	2040.000	K.G	114,138.00	2,040.00 US Dollars	0.00	Value & Qty
7	70181090	INTERMIX GLASS BEADS	40800.000	K.G	890,276.40	15,912.00 US Dollars	0.00	Value & Qty
8	38247990	RHEOLOGICAL MODIFIER	204.000	K.G	51,362.10	918.00 US Dollars	0.00	Value & Qty
						6,426.00		

9	32041700	ORGANIC PIGMENT YELLOW 83	306.000	K.G	359,534.70	3,720.00 US Dollars	0.00	Value & Qty
10	26365000	CALCIUM CARBONATE	55284.000	K.G	250,544.32	4,478.00 US Dollars	0.00	Value & Qty
11	25059000	SILICA	61812.000	K.G	276,670.51	4,944.96 US Dollars	0.00	Value & Qty
12	39232100	HDPE PLASTIC BAGS (FOR PACKING 25 Kg IN EACH BAG) HEIGHT - 25" & WIDTH 13" TOTAL NET WEIGHT - 360 Kg	9000.000	Number	493,479.00	8,820.00 US Dollars	0.00	Value & Qty
				Total	7,902,929.89	141,249.86		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/108/2012-PC.II dated 14.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. White Thermoplastic Paint	1 kg	1. Modified Glyceryl Ester	0.100 kg
		2. C5 Hydro Carbon Resin	0.090 kg
		3. Titanium Di Oxide (Rutile)	0.025 kg
		4. Poly Ethylene Wax	0.005 kg
		5. Ethyl Vinyl Acetate	0.005 kg
		6. Process Oil	0.010 kg
		7. Intermix Glass Beads	0.200 kg
		8. Rheological Modifier	0.001 kg
		9. Calcium Carbonate	0.264 kg
		10. Silica	0.300 kg
2. Yellow Thermoplastic Paint	1 kg	1. C5 Hydro Carbon Resin	0.180 kg
		2. Poly Ethylene Wax	0.005 kg
		3. Ethyl Vinyl Acetate	0.005 kg
		4. Process Oil	0.010 kg

5. Intermix Glass Beads	0.200 kg
6. Rheological Modifier	0.001 kg
7. Organic Pigments Yellow 83	0.005 kg
8. Calcium Carbonate	0.284 kg
9. Silica	0.310 kg

Case No.:12/22/87-ALC1/2012

Party Name:EASTMAN RECLAMATIONS

Meet No/Date:16/87-ALC1/2013
17.07.2013

Status:
Approved

HQ File :01/87/050/00184/AM13/

RLA File :30/24/040/00013/AM13/

Lic.No/Date:3010087078
26.06.2012

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40030000	62/0- RECLAIM RUBBER FROM USED TYRES	507000.000	K.G	8807275.00	166175.00 US Dollars
2	40030000	62/0- RECLAIM RUBBER FROM NATURAL/BUTYL TUBES	100000.000	K.G	1389660.00	26220.00 US Dollars
				Total	10,196,935.00	192,395.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40040000	USED SCRAP TYRES WITH OR WITHOUT CUT	648960.000	K.G	5,962,500.00	112,500.00 US Dollars	0.00	Qty

16,000.00 US

2	27109090	RUBBER PROCESSING OIL	35490.000	K.G	848,000.00	16,000.00 US Dollars	0.00	Qty
3	38120000	RECLAIMING AGENT	5323.000	K.G	848,000.00	16,000.00 US Dollars	0.00	Qty
4	40139090	NATURAL/ BUTYL TUBES WITH OR WITHOUT CUT	105000.000	K.G	874,500.00	16,500.00 US Dollars	0.00	Qty
5	27109090	RUBBER PROCESSING OIL	7000.000	K.G	166,950.00	3,150.00 US Dollars	0.00	Qty
6	38120000	RECLAIMING AGENT	1050.000	K.G	166,950.00	3,150.00 US Dollars	0.00	Qty
				Total	8,866,900.00	167,300.00		

Decision: According to DIPP letter dated 15.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Reclaim Rubber from Used Tyres	1 kg	1. Used Scrap Tyres with minimum one cut in bead wire	900 gram
		2. Rubber Processing Oil	30.5 gram
		3. Reclaiming Agent	10.5 gram
2. Reclaim Rubber from Natural / Butyl Tubes	1 kg	1. Natural / Butyl Tubes with minimum one cut	1.00 kg
		2. Rubber Processing Oil	30.5 gram
		3. Reclaiming Agent	10.5 gram
Note: The total quantity of imported item viz. Used Scrap Tyres & Natural / Butyl Tubes shall be subject to NOC from the Ministry of Environment & Forest.			

5	Case No.:3/35/87-ALC1/2012	Party Name:CA TERPILLAR SIGNS PVT LTD	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:14.08.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

6	Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:14.08.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

7	Case No.:9/23/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670 31.07.2012	Defer Date:07.08.2013
	Decision: A D/L No. 46011/17/2004-PC-II, dated 05.11.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.06.2013. Comments are still awaited from D/o C&PC. Hence, it was decided to issue Reminder to D/o C&PC for furnishing comments expeditiously.			

	Case No.:6/25/87-ALC1/2012	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Approved
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HQ File :01/87/050/00213/AM13/

RLA File :11/24/040/00003/AM13/

Lic.No/Date:1110027256
11.09.2012

Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39075000	62/0- SOYA ALKYD RESIN HAVING SOLID CONTENT 100%	200000.000	K.G	20520000.00	380000.00 US Dollars
				Total	20,520,000.00	380,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29054290	PENTAERYTHRITOL	44000.000	K.G	4,268,000.00	79,037.00 US Dollars	1,103,278.00	Value & Qty
2	29173500	PHTHALIC ANHYDRIDE	62000.000	K.G	6,076,000.00	112,519.00 US Dollars	1,570,646.00	Value & Qty
				Total	10,344,000.00	191,556.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/71/2012-PC.II dated 04.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Soya Alkyd Resin having solid content 100%	1 kg	1. Pentaerythritol	0.220 kg
		2. Phthalic Anhydride	0.310 kg

9	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:14.08.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

10	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:14.08.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

11	Case No.:4/40/87-ALC1/2012	Party Name:GRP LTD.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00331/AM13/	RLA File :03/94/040/00627/AM13/	Lic.No/Date:0310714644 08.11.2012	Defer Date:14.08.2013
	Decision: A D/L No. 12 (7)/2011-TSW, dated 15.07.2013 was issued by DIPP to firm on 03.06.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:3/39/87-ALC1/2012	Party Name:FORMULATED POLYMERS LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Approved
	HQ File :01/87/050/00321/AM13/	RLA File :04/24/040/00133/AM13/	Lic.No/Date:0410141375 29.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39081010	63/0- Nylon 12 Compounded Chips Nylon 12 Black, Naturals PA12	30000.000	K.G	16406280.00	296409.76 US Dollars
				Total	16,406,280.00	296,409.76

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39081010	Polyamide Nylon 12 Chips Nylon 12 Chips (Polyamide) Spec 1	12480.000	K.G	7,013,760.00	124,800.00 US Dollars	2,023,610.04	Value & Qty
2	39081010	Relevant Polyamide Chips Nylon 12 Chips (Polyamide) Spec 2	12480.000	K.G	4,208,256.00	74,880.00 US Dollars	1,214,166.02	Value & Qty
				Total	11,222,016.00	199,680.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/131/2012-PC.II dated 04.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyamide – 12 / Nylon – 12 Compounded Chips (Black / Natural)	1 kg	Polyamide – 12 / Nylon – 12 Chips	0.832 kg

Case No.:11/44/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
HQ File :01/87/050/00369/AM13/	RLA File :05/23/040/00350/AM13/	Lic.No/Date:0510340620	Defer

13		12.12.2012	Date:31.07.2013
	Decision: A D/L No. 46011/115/2012-PC-II, dated 12.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.		

14	Case No.:5/42/87-ALC1/2012	Party Name:POWER ADDITIVES.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date:31.07.2013
	Decision: A D/L No. 46011/05/2013-PC-II, dated 13.02.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. Comments awaited from D/o C&PC.			

15	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:31.07.2013
	Decision: A D/L No. 46011/11/2013-PC-II, dated 08.03.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2013. Comments awaited from D/o C&PC.			

16	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:31.07.2013
	Decision: A D/L No. 46011/11/2013-PC-II, dated 08.03.2013 was issued by D/o of C&PC to firm. In response to			

above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2013. Comments awaited from D/o C&PC.

17	Case No.:4/50/87-ALC1/2012	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00428/AM13/	RLA File :02/24/040/00165/AM13/	Lic.No/Date:0210185804 23.01.2013	Defer Date:31.07.2013
	Decision: A D/L No. 46011/31/2013-PC-II, dated 18.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.06.2013. Comments awaited from D/o C&PC.			

18	Case No.:6/47/87-ALC1/2012	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00418/AM13/	RLA File :24/24/040/00020/AM13/	Lic.No/Date:2410038046 29.01.2013	Defer Date:14.08.2013
	Decision: A D/L No. 46011/50/2013-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.:16/50/87-ALC1/2012	Party Name:SUPER MOUNT PACK PVT.LTD,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Approved
	HQ File :01/87/050/00440/AM13/	RLA File :07/24/040/00460/AM13/	Lic.No/Date:0710093497 01.02.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39269099	63/0- APET Carrier tapes (Net Content of 6300 kgs of APET SHEETS)	6300.000	K.G	1397480.00	24955.00 US Dollars
2	39269099	63/0- Adhesive cover tapes (Net Content of 3430 kgs of Cover tapes)	3430.000	K.G	4958800.00	88550.00 US Dollars
3	39269099	63/0- PS Carrier tapes (Net content of 18000 kgs of Polysterene sheets -PS sheets)	18000.000	K.G	4636800.00	82800.00 US Dollars
				Total	10,993,080.00	196,305.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39269099	APET SHEETS	7000.000	K.G	1,215,200.00	21,700.00 US Dollars	100.00	Value & Qty
2	39269099	Cover tapes	3500.000	K.G	4,312,000.00	77,000.00 US Dollars	100.00	Value & Qty
3	39269099	Polysterene sheets (PS sheets)	20000.000	K.G	4,032,000.00	72,000.00 US Dollars	100.00	Value & Qty
				Total	9,559,200.00	170,700.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/79/2008-PC.II dated 04.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Amorphous PET Embossed Carrier Tapes (Width 32mm to 56mm)	1 kg	Relevant Amorphous PET Sheet (Width 32mm to 56mm)	1.10 kg
2. Adhesive Cover Tapes	1 kg	Relevant Cover Tapes	1.02 kg
3. Polysterene Embossed Carrier	1 kg	Relevant Polysterene sheets	1.10 kg

	Tape (Width 16mm to 56mm)		(Width 16mm to 56mm)	
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20	Case No.:4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:31.07.2013
	Decision: A D/L No. 46011/26/2013-PC.II dated 18.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

21	Case No.:25/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00449/AM13/	RLA File :03/95/040/00415/AM13/	Lic.No/Date:0310723310 07.02.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/103/2009-PC-II, dated 03.05.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.			

22	Case No.:26/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00450/AM13/	RLA File :03/95/040/00456/AM13/	Lic.No/Date:0310723303 07.02.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/103/2009-PC-II, dated 03.05.2013 was issued by D/o of C&PC to firm. In response to			

above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.

23	Case No.:23/7/87-ALC1/2013	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00035/AM14/	RLA File :07/24/040/00470/AM13/	Lic.No/Date:0710093568 07.02.2013	Defer Date:31.07.2013
	Decision: A D/L No. 46011/47/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

24	Case No.:1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/37/2009-PC-II, dated 28.05.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2013. Comments awaited from D/o C&PC.			

25	Case No.:2/47/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00414/AM13/	RLA File :03/95/040/00253/AM13/	Lic.No/Date:0310723815 12.02.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/103/2009-PC-II, dated 03.05.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.			

26	Case No.:2/51/87-ALC1/2012	Party Name:DAMAN POLYFABS	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00458/AM13/	RLA File :03/94/040/00880/AM13/	Lic.No/Date:0310724027 13.02.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/29/2013-PC-II, dated 03.05.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2013. Comments awaited from D/o C&PC.			

27	Case No.:11/52/87-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00472/AM13/	RLA File :32/24/040/00052/AM13/	Lic.No/Date:3210060638 14.02.2013	Defer Date:31.07.2013
	Decision: A D/L No. 46011/24/2013-PC-II, dated 18.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.06.2013. Comments awaited from D/o C&PC.			

28	Case No.:2/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00463/AM13/	RLA File :03/94/040/00971/AM13/	Lic.No/Date:0310724308 15.02.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/03/2013-PC-II, dated 30.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.			

29	Case No.:4/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00465/AM13/	RLA File :03/95/040/00864/AM13/	Lic.No/Date:0310724630 19.02.2013	Defer Date:31.07.2013

Decision: A D/L No. 46011/10/2005-PC.II dated 30.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.

30	Case No.:5/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00466/AM13/	RLA File :03/95/040/00866/AM13/	Lic.No/Date:0310724628 19.02.2013	Defer Date:31.07.2013
	Decision: A D/L No. 46011/10/2005-PC.II dated 30.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:6/2/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Approved			
HQ File :01/87/050/00002/AM14/	RLA File :02/24/040/00183/AM13/	Lic.No/Date:0210187557 14.03.2013	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39201019	61/0- ALUMINUM COMPOSITE PANEL (ACP) THICKNESS 4MM. ALUMINUM PLASTIC COMPOSITE PANEL COIL THICKNESS 4MM.	24795.000	Sq. meter	21811368.00	403916.00 US Dollars
				Total	21,811,368.00	403,916.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	76069290	ALUMINUM COIL. ALUMINUM ALLOY COIL.	63733.070	K.G	8,111,102.13	150,205.60 US Dollars	0.00	Value & Qty
2	39211900	PLASTIC ADHESIVE FILM. PLASTIC FILM.	3828.350	K.G	823,926.84	15,257.90 US Dollars	0.00	Value & Qty
3	39199090	PLASTIC PROTECTIVE FILM. PLASTIC FILM.	2214.190	K.G	338,866.80	6,275.31 US Dollars	0.00	Value & Qty
4	39012000	PLASTIC GRANULES(LDPE) LOW DENSITY POLYTHENE.	80707.730	K.G	6,862,106.55	127,076.05 US Dollars	0.00	Value & Qty
5	32089029	PVDF PRIMER PAINTS. PAINTS	781.040	Litre	194,240.88	3,597.05 US Dollars	0.00	Value & Qty
6	32100090	PVDF PAINTS. PAINTS.	2603.480	Litre	2,614,793.90	48,422.11 US Dollars	0.10	Value & Qty
7	32100090	THINER. CHEMICAL.	156.210	Litre	21,369.84	395.74 US Dollars	0.00	Value & Qty
				Total	18,966,406.94	351,229.76		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/13/2009-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aluminium Composite Panel (ACP) Thickness 4mm (Weight/Sq. Mtr 5.66 kg+/-3%)	1 Sq. Meter	1. Aluminium Coil	2.570 kg
		2. Plastic Adhesive Film	0.154 kg
		3. Plastic Protective Film	0.089 kg
		4. LDPE Granules	3.250 kg
		5. PVDF Primer Paint	0.030 litre
		6. PVDF Paints	0.105 litre
		7. Thinner	0.006 litre

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32	Case No.:25/7/87-ALC1/2013	Party Name:PLATINIUM TIE-UP PVT. LTD.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00037/AM14/	RLA File :08/24/040/00448/AM13/	Lic.No/Date:0810119577 20.03.2013	Defer Date:14.08.2013
	Decision: A D/L No. 46011/46/2013-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

33	Case No.:7/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00019/AM14/	RLA File :03/94/040/01119/AM13/	Lic.No/Date:0310729069 21.03.2013	Defer Date:14.08.2013
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, the firm vide its e-mail dated 13.06.2013 has requested to put hold its cases till 2 ITC HS Codes are amended by RLA. The Committee considered the request of firm and decided to hold the case till further submission of information from the firm.			

34	Case No.:13/13/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00079/AM14/	RLA File :09/24/040/00555/AM13/	Lic.No/Date:0910055478 21.03.2013	Defer Date:07.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

35	Case No.: 29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:07.08.2013
	Decision: A D/L No. 46011/49/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

36	Case No.: 8/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00020/AM14/	RLA File :03/94/040/01126/AM13/	Lic.No/Date:0310729860 28.03.2013	Defer Date:14.08.2013
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, the firm vide its e-mail dated 13.06.2013 has requested to put hold its cases till 2 ITC HS Codes are amended by RLA. The Committee considered the request of firm and decided to hold the case till further submission of information from the firm.			

37	Case No.: 20/7/87-ALC1/2013	Party Name:SINGLA POLYMERS,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00032/AM14/	RLA File :05/24/040/00489/AM13/	Lic.No/Date:0510350604 02.04.2013	Defer Date:31.07.2013
	Decision: A D/L No. 7/183/2013-TSW was issued by DIPP to firm on 30.05.2013. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.: 5/9/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00050/AM14/	RLA File :03/94/040/00001/AM14/	Lic.No/Date:0310730226	Defer Date:14.08.2013

38		03.04.2013	
	Decision: A copy of application has been forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. However, the firm vide its e-mail dated 13.06.2013 has requested to put hold its cases till 2 ITC HS Codes are amended by RLA. The Committee considered the request of firm and decided to hold the case till further submission of information from the firm.		

39	Case No.: 13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date:31.07.2013
	Decision: A D/L No. 46011/05/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

40	Case No.: 33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614 09.04.2013	Defer Date:14.08.2013
	Decision: A D/L No. 46011/1/2008-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

41	Case No.: 31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:31.07.2013
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

42	Case No.: 15/9/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00060/AM14/	RLA File :08/24/040/00037/AM14/	Lic.No/Date:0810120634 01.05.2013	Defer Date:07.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC 30.05.2013. Comments awaited from D/o C&PC.			

43	Case No.: 16/9/87-ALC1/2013	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00061/AM14/	RLA File :05/24/040/00441/AM13/	Lic.No/Date:0510353043 02.05.2013	Defer Date:07.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC 30.05.2013. Comments awaited from D/o C&PC.			

44	Case No.: 2/10/87-ALC1/2013	Party Name:RUCHI ORGANICS LTD.	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Deferred
	HQ File :01/87/050/00063/AM14/	RLA File :06/24/040/00004/AM14/	Lic.No/Date:0610031864 07.05.2013	Defer Date:14.08.2013
	Decision: A D/L No. 46011/54/2013-PC.II dated 08.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

	Case No.: 12/9/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Approved
	HQ File :01/87/050/00057/AM14/	RLA File :02/24/040/00008/AM14/	Lic.No/Date:0210189474 08.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39201019	61/0- ALUMINUM COMPOSITE PANEL (ACP) THICKNESS 4MM. ALUMINUM PLASTIC COMPOSITE PANEL COIL THICKNESS 4MM.	24795.000	Sq. meter	21811400.00	403920.00 US Dollars
				Total	21,811,400.00	403,920.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	76069290	ALUMINUM COIL. ALUMINUM ALLOY COIL.	63733.070	K.G	8,111,102.13	150,205.60 US Dollars	1,853,386.84	Value & Qty
2	39211900	PLASTIC ADHESIVE FILM. PLASTIC FILM.	3828.350	K.G	823,926.84	15,257.90 US Dollars	237,702.89	Value & Qty
3	39199090	PLASTIC PROTECTIVE FILM. PLASTIC FILM.	2214.190	K.G	338,866.80	6,275.31 US Dollars	97,763.07	Value & Qty
4	39012000	PLASTIC GRANULES(LDPE) LOW DENSITY POLYTHENE.	80707.730	K.G	6,862,106.55	127,076.05 US Dollars	1,979,717.74	Value & Qty
5	32089029	PVDF PRIMER PAINTS. PAINTS	781.040	Litre	194,240.88	3,597.05 US Dollars	56,038.49	Value & Qty
6	32100090	PVDF PAINTS. PAINTS.	2603.480	Litre	2,614,793.91	48,422.11 US Dollars	754,368.04	Value & Qty
7	32100090	THINER. CHEMICAL.	156.210	Litre	21,369.84	395.74 US Dollars	6,165.20	Value & Qty
				Total	18,966,406.95	351,229.76		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/13/2009-PC.II dated 09.04.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aluminium Composite Panel (ACP) Thickness 4mm (Weight/Sq. Mtr 5.66 kg+/-3%)	1 Sq. Meter	1. Aluminium Coil	2.570 kg
		2. Plastic Adhesive Film	0.154 kg
		3. Plastic Protective Film	0.089 kg
		4. LDPE Granules	3.250 kg
		5. PVDF Primer Paint	0.030 litre
		6. PVDF Paints	0.105 litre
		7. Thinner	0.006 litre

Case No.:3/10/87-ALC1/2013	Party Name:METRO TYRES LTD	Meet No/Date:16/87-ALC1/2013 17.07.2013	Status: Withdrawn
HQ File :01/87/050/00064/AM14/	RLA File :30/24/040/00012/AM14/	Lic.No/Date:3010094221 29.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40115000	62/0- SPECIAL NYLON HIGH SPEED BICYCLE TYRES WITH (MIN.7.5%) EPDM	250.000	M.T	25662420.00	475230.00 US Dollars
				Total	25,662,420.00	475,230.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
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1	40012100	NATURAL RUBBER	43.075	M.T	6,752,020.00	122,764.00 US Dollars	1,733,800.00	Value & Qty
2	40023900	SYNTHETIC RUBBER (PBR)	12.500	M.T	1,650,000.00	30,000.00 US Dollars	480,816.00	Value & Qty
3	40021990	SYNTHETIC RUBBER (SBR-1502)	15.850	M.T	2,048,640.00	37,248.00 US Dollars	596,981.00	Value & Qty
4	40027000	SYNTHETIC RUBBER (EPDM)	20.000	M.T	2,860,000.00	52,000.00 US Dollars	833,414.00	Value & Qty
5	28030000	CARBON BLACK (N-330, N-550, N-660)	43.375	M.T	2,385,625.00	43,375.00 US Dollars	622,911.00	Value & Qty
6	38123010	RUBBER CHEMICALS (ANTIOXIDENT)	2.475	M.T	299,475.00	5,445.00 US Dollars	78,196.00	Value & Qty
7	38121000	RUBBER CHEMICALS (ACCELARATORS) - THE VALUE OF ITEM AT S.NO. 6 & 7 SHLOULD NOT EXCEED 7% OF FOB VALUE.	2.475	M.T	299,475.00	5,445.00 US Dollars	78,196.00	Value & Qty
8	59021090	NYLON TYRE CORD FABRIC DIPPED (N6-420 D/I, N66-420 D/I, N6-840 D/I, DURASKIN with RFL)	30.000	M.T	6,352,500.00	115,500.00 US Dollars	1,851,141.00	Value & Qty
				Total	22,647,735.00	411,777.00		

Decision: RLA, Ludhiana vide e-mail dated 12.07.2012 have informed that the subject advance authorization was issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 46/AM12 held on 14.02.2012. Hence, the Committee decided to **withdraw** the case.

Meeting ended with thanks to Chair and all participants.
